

for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-2946/81.]

ANNUAL REPORT OF UNITED INDIA INSURANCE CO., LTD., AND A STATEMENT *re* REVIEW THEREON, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Maganbhai Barot I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1980.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2947/81.]

(b) (i) Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1980.

(ii) Annual Report of the National Insurance Company Limited, Calcutta for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2948/81.]

(c) (i) Statement regarding Review by the Government on the working of the New India Insurance Company Limited, Bombay, for the year ended 31st December, 1980.

(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2949/81.]

(d) (i) Statement regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1980.

(ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2950/81.]

12.12 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): With your permission, Sir, I rise to announce . . .

(Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): I have given a notice for breach of privilege regarding AIR.

(Interruptions)

MR. SPEAKER: I have referred it for facts.

(Interruptions)

MR. SPEAKER: We have already informed you.

SHRI A. K. BALAN (Oftapalam): Some people were killed Even Members of Parliament belonging to left parties are even not free from the

[Shri A. K. Balan]

danger of being killed . . . (Interruptions).

MR. SPEAKER: Not allowed.

(Interruptions)

MR. SPEAKER: I have not allowed.

(Interruptions)

MR. SPEAKER: What is this gentleman doing?

(Interruptions)

MR. SPEAKER: We have got the opportunity.

(Interruptions)

MR. SPEAKER: Shri Khursheed Alam Khan.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to move—

“That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, . . .

(Interruptions)

SHRI A. K. BALAN: Now, the Central Government is . . . (Interruptions).

MR. SPEAKER: We have to discuss. We will discuss.

SHRI A. K. BALAN: The Central Government is responsible.

(Interruptions)

MR. SPEAKER: I have not allowed it.

SHRI A. K. BALAN: What is your ruling regarding the adjournment motion?

MR. SPEAKER: I have not allowed that. Not admitted. We will discuss the matter.

SHRI A. K. BALAN: We have to get an opportunity to discuss.

MR. SPEAKER: We have to discuss the matter. We have to discuss the proclamation. We have got it. We are discussing.

(Interruptions)

MR. SPEAKER: Why are you shouting? We have to discuss the matter.

(Interruptions)

MR. SPEAKER: Why are you speaking, five people together? I do not listen to anything.

(Interruptions)

SHRI A. K. BALAN: There is no Assembly there.

MR. SPEAKER: Why do you not listen?

SHRI A. K. BALAN: What is your ruling?

MR. SPEAKER: My ruling is that we have to discuss this Proclamation by the President and then you can discuss everything.

(Interruptions)

MR. SPEAKER: Why are you speaking four or five at a time? Why don't you allow one man to speak?

SHRI A. K. BALAN: I gave an adjournment motion.

MR. SPEAKER: I did not admit that.

(Interruptions)

SHRI A. K. BALAN: Please listen to me. Are we expected to stage a dharna here? I have given an adjournment motion.

(Interruptions)

MR. SPEAKER: You have to uphold the dignity of the House. This is your Chamber, not mine.

SHRI A. K. BALAN: I have given an adjournment motion regarding the law and order situation. In one month 25 persons were killed.

MR. SPEAKER: We have to discuss the Promulgation. I cannot allow adjournment motion on that.

SHRI A. K. BALAN: There is no Assembly there.

MR. SPEAKER: I cannot admit an adjournment motion.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): You can admit a Call Attention Motion. Let them reply. There is President's rule in Kerala.

MR. SPEAKER: Give me, I will see it. Whatever possible can be done.

SHRIMATI SUSEELA GOPALAN (Alleppey): We have given Call Attention Motions and Adjournment Motions. (Interruptions)

अध्यक्ष महोदय : यही तो मैं कह रहा हूँ मैंने फोक्ट्स पता किए हैं ।

I have referred the matter. It is in my mind. How many times do you have to get it from me?

(Interruptions)

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): What is your decision on my notice of privilege?

MR. SPEAKER: Now, always five to six people talk at the same time. How to listen? Neither you get anything nor do I get anything.

मैं तो सुनना चाहता हूँ लेकिन कोई सुनने नहीं देता है ।

You do not have cohesion even in that. What can I do for that?

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): I requested you... (Interruptions) The Business for next week, we could not hear a single word of it.

अध्यक्ष महोदय : यही तो मैं भी कह रहा हूँ । क्या दोबारा करवा दूँ ? मैं दोबारा करवा देता हूँ ।

SHRI P. VENKATASUBBAIAH: With your permission and in deference to the wishes of Shri Indrajit Gupta, I will again repeat it.

SHRI INDRAJIT GUPTA: Nobody could hear, not only me.

SHRI P. VENKATASUBBAIAH: The hon. Speaker has called on me. I will just read it again. with your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th November, 1981, will consist of:—

1. Consideration and passing of the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1981, as passed by Rajya Sabha.

2. Consideration of any item of Government Business carried over from today's Order Paper.

(Interruptions)

3. Consideration and passing of:—

(a) The African Development Fund Bill, 1901.

(b) The Prevention of Cruelty to Animals (Amendment) Bill, 1981.

(c) The Arms (Amendment) Bill, 1981, as passed by Rajya Sabha.

4. Further discussion on the situation arising out of the conspiracy by separatist elements against the integrity of the country on Tuesday, the 1st December, 1981.

5. Discussion on India's extended arrangement with the International Monetary Fund on 2nd December, 1981, on a motion to be moved by the Minister of Finance.

श्री जदस बिहारी वाजपेयी : केरल में राज घटनायें हो रही हैं, हत्यायें हो

[श्री अटल बिहारी वाजपेयी]

रही है, उस पर अगले सप्ताह डिसकशन नहीं होगा।

अध्यक्ष महोदय : वाजपेयी जी, मैं आपको उसका दूसरा तरीका बता दिया है।

श्री कमला मिश्र मधुकर (मोतीहारी) : अध्यक्ष महोदय, मैं अगले सप्ताह की कार्यसूची में निम्नलिखित संशोधन पेश करना चाहता हूँ।

बिहार और उत्तर प्रदेश के गन्ना उत्पादक किसानों की दबनीय अवस्था हो गई है, क्योंकि पिछले साल उनके गन्ने की कीमत 22 रु. प्रति क्विंटल थी, इस साल चीनी मिल-मालिकों के दबाव से गन्ने की कीमत 20.50 रु. प्रति क्विंटल कर दी गई है। इससे उन्हें करोड़ों रुपये की हानि होगी। अस्तु इस पर लोकसभा में चर्चा होनी चाहिए कि किसानों को गन्ने के उत्पादन में बढ़े हुए लागत खर्च के दायरे में लाभकारी मूल्य मिल सके।

पूर्वी चम्पारण जिला में गण्डक परियोजना के अन्तर्गत जिला निससरण विभाग के कार्य अत्यधिक धीमी गति से चल रहा है, इससे पूर्वी एवं पश्चिमी चम्पारण तथा छपरा जिला के लाखों किसान पीड़ित हैं। इस विषय को भी अगले सप्ताह की कार्य सूची में लाया जाना चाहिए।

12.17 hrs.

[MR. DEPUTY SPEAKER in the Chair]

श्री रामायतार झास्त्री (पटना) : उपाध्यक्ष महोदय, मैं अगले सप्ताह की कार्यों के लिए निम्न दो सुझाव देना चाहता हूँ :

विश्वविद्यालयों और कालेजों में अशांति स्थिति- आज सम्पूर्ण देश के विश्वविद्यालयों और कालेजों में अशांत वातावरण की स्थिति के चलते छात्रों की पढ़ाई या तो ठप्प है या संतोषजनक रूप से नहीं चल रही है। छात्रों, अध्यापकों और कर्मचारियों में घोर असंतोष है और सभी आन्दोलन के मैदान में उतर चुके हैं।

बिहार के विश्वविद्यालयों और कालेजों में तो स्थिति विस्फोटक है। पटना विश्वविद्यालय के गैर शिक्षक कर्मचारी पिछले तीन माह से अपनी मांगों को लेकर हड़ताल पर हैं, जिस के कारण विश्वविद्यालय का सारा काम ठप्प है। शिक्षकों और राज्य पाल में प्रतिनिधि मंडल मिलने के सवाल पर विवाद चल रहा है। मुजफ्फरपुर स्थिति बिहार विश्वविद्यालय की स्थिति और भी खराब है। वहाँ के छात्र अपनी 19 सूत्री मांगों को लेकर संघर्ष कर रहे हैं। वहाँ के शिक्षक समुदाय की मांग है कि विश्वविद्यालय के कुलपति को हटाया जाए। सर्वत्र जातिवाद भी खल कर खल रहा है। छात्रों पर लाठियों, गोलियों से प्रहार किया जा रहा है। अतः इस महत्वपूर्ण सवाल पर इस सदन में बहस अत्यावश्यक है अन्यथा हमारी भावी पीढ़ी बर्बाद हो जाएगी।

इंडियन स्कूल आफ माइन्स, धनबाद— खनिज शास्त्र की शिक्षा देने में इस संस्था की प्रसिद्धि देश में रही है। यह संस्था दसियों वर्षों से अपने इस महत्वपूर्ण काम में लगी हुई है जिसने हजारों खनिज शास्त्री पैदा किए हैं जो देश के विकास से संबंधित महत्वपूर्ण कार्यों में लगे हुए हैं। इसका सालाना बजट करीब डेढ़ करोड़ रुपए का है। इस राशि का अधिकांश भाग विश्वविद्यालय अनुदान आयोग से मिलता है। परन्तु पिछले कुछ वर्षों से इसकी स्थिति निरंतर खराब होती जा रही है। वहाँ के प्रबंधकों की अदृष्टदर्शिता के कारण व्यवस्थापकों, अध्यापकों और कर्मचारियों में मेल नहीं है। प्रबन्धक इस बात पर तुले हुए हैं कि वे अध्यापकों और कर्मचारियों की सही बातें भी नहीं सुनेंगे। संस्था के धन का खूब कर दुरुपयोग होता है। वहाँ कोई नियम कानून नहीं है। अध्यक्ष और निदेशक जो चाहते हैं, वहीं होता है। अतः इस महत्वपूर्ण विषय पर सदन में विचार होना चाहिए, ताकि वहाँ की स्थिति में सुधार लाया जा सके।

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): In the elec-

tion to the Kerala Legislative Assembly in January, 1980 the Left and Democratic Front had come to power with people's mandate. But the Government has fallen down in October, 1981, with two partners going out of the ruling coalition.

SHRI P. VENKATASUBBAIAH: He should mention it briefly.

SHRI A. NEELALOHITHADASAN NADAR: The Minister does not know that this has been accepted by the Speaker.

The best course which ought to have been adopted was the dissolution of the Assembly and conducting fresh elections to enable the people to have an opportunity to exercise their right to choose a government according to their choice in a given political situation. But instead of doing that, the Government and the ruling party has conspired to suspend the Kerala Legislative Assembly to enable them to form a government through horse-trading. More than one month has passed, but they are unable to form the government. Some conspiracy is going on to inflict a minority government on the people.

MR. DEPUTY-SPEAKER: You are saying nothing about the law and order situation in Kerala.

SHRI A. NEELALOHITHADASAN NADAR: During the reign of the Left and Democratic Front, there was a hue and cry about the law and order situation in Kerala. That has been brought before this House by even some of the ruling party Members themselves. But, now it can be seen that under the President's rule, the law and order situation has further deteriorated. I demand the dissolution of the Kerala Legislative Assembly and holding of fresh elections at the earliest.

MR. DEPUTY-SPEAKER: There is a procedure that the statement should be approved by the Speaker. You have not shown it to him. So,

whatever is approved by the Speaker will go on record. Otherwise, we cannot conduct the deliberations of the House.

SHRI A. NEELALOHITHADASAN NADAR: The Government of India and the Ministry of Commerce are conspiring to import coconut oil. This is against the assurances given by the Commerce Minister in both the Houses of Parliament. Further, it will ruin the agricultural economy of States like Kerala. So, I urge upon the Government not to take steps to import coconut oil.

SHRI CHITTA BASU (Barasat): As you know, the Haldia Port was originally conceived to be a port of the Calcutta Port system. As a matter of fact, it has been operating under the Calcutta Port system since its inception. In 1976 a Committee also clearly recommended that the present system should continue.

Unfortunately, a Committee has been set up by the Ministry of Shipping under the chairmanship of Mr. Laxminarayan, to review the entire situation. It is apprehended that the same Committee has decided to recommend de-linking of Haldia Port from the Calcutta Port system. This would be an injurious step both for the Calcutta Port as also for the Haldia Port. This matter has been opposed by an overwhelming public opinion of West Bengal and other parts of the country. The West Bengal Legislative Assembly irrespective of political differences of opinion, including the opposition Congress(I) Party, have opposed the move of de-linking. An all-party delegation from West Bengal Legislative Assembly including the leader of the opposition i.e. Congress(I) met the Prime Minister and other Ministers also demanding that the move for de-linking should be stopped forthwith. The Chambers of Commerce, newspapers, entire organised working class of West Bengal and other organised public opinion have also expressed

[Shri Chitta Basu]

their resentment against this move. The delay and silence on the part of the Government has caused much misgiving and confusion and a state of uncertainty is prevailing. Therefore, may I request the hon. Minister as to why he cannot find a little time to persuade the Minister of Shipping to make a statement, clearing the whole issue? That would be in the interest of Calcutta port, in the interest of the people of West Bengal, Bihar, Orissa, Assam and Meghalaya, the entire north-eastern region and the country as a whole.

श्री अजय सिंह कश्यप (अध्या) :
उपाध्यक्ष महोदय, 27-11-81 के आगामी सप्ताह के कार्यक्रम में निम्ना मामलों को सम्मिलित कराना चाहता हूँ :

(1) देश में बढ़ती बेरोजगारी से लोग त्रस्त व परेशान हैं और देश का युवक कोई भी रोजगार धंधा व काम योग्यता के अनुसार न पाने के कारण दिशाहीन व उद्देश्य विहीन हो रहा है और अराजकता, अव्यवस्था, अशासनहीनता की ओर अग्रसर हो रहा है, इसलिए आगामी सप्ताह इस महत्वपूर्ण प्रश्न पर, जिससे करोड़ों बेरोजगार नव-युवकों का जीवन संबंध है, चर्चा आवश्यक है ।

(2) गढ़वाल में उत्तर प्रदेश सरकार के केंद्र सरकार ने अकारण ही मतदान स्थगित करके प्रजातंत्र को बहुत आघात पहुंचाया है, जिससे देश के लोगों को यह सन्देह होने लगा है कि भविष्य में प्रजातंत्र समाप्त होवे वाला है और सरकार की मर्जी पर ही चुनाव होंगे । इसलिए इस प्रश्न पर चर्चा आवश्यक है ।

SHRI HARIKESH BAHADUR (Gorakhpur): The following two points should be included in the list of business for next week. The hijacking of Indian planes has become a continuous phenomenon. It is a matter of grave concern for the people of

India, because of its seriousness. Therefore, this matter should be discussed thoroughly in the House. Secondly, there has been great devastation due to cyclones in Gujarat and many people were killed. It is also an equally serious matter. The House should discuss measures of relief to the suffering people.

SHRI E. BALANANDAN (Mukundapuram): The law and order situation in the State of Kerala is deteriorating daily. Within less than one month of President's Rule, nearly 20 people belonging to the CPM were killed by the Congress(I) and RSS. When such atrocities are going on, the police is not taking any action against the culprits; rather, they are attacking the CPM workers.

There is no majority for any party to form an alternative Government in Kerala. Therefore, the Government should have dissolved the Assembly and taken steps to order immediate elections, instead of allowing the Assembly to continue in suspended animation and encouraging horse trading.

The economy of Kerala has shattered due to the Government's policy of allowing unlimited import of coconut, cocoa, rubber etc. These points should be discussed.

SHRI P. VANKATASUBBAIAH: Hon. Members have made very useful suggestions and have asked for discussions on the important points which they have raised. I find this time Shri Harikesh Bahadur has delegated his power to Shri Jai Pal Singh Kashyap, with regard to Garhwal elections, which was his pet subject. I do not know why he has abdicated his responsibility. The points raised by the hon. Members will be communicated to the Ministries concerned and also the BAC and whatever appropriate action can be taken on these points will certainly be taken.